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## Tamil Nadu Appropriation (No. 5) Act, 2004

## 26 of 2004

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#### SCHEDULE 1 :- THE SCHEDULE

### Tamil Nadu Appropriation (No. 5) Act, 2004

#### 26 of 2004

Statement of Objects and Reasons2 This Billis introduced in pursuance of sub-clause (b) of clause (1) of Article 205, read with clause (1) of Article 204, of the Constitution to provide for the appropriation out of the Consolidated Fund of the State, of the moneys required to meet- (a) the grants made by the Tamil Nadu Legislative Assembly to cover the amount spent on certain services and purposes during the financial year 1992-93 in excess of the amount granted for those services and purposes for that year; and (b) the amount spent on those services and purposes in excess of the expenditure charged on the said Fund for that year. PREAMBLE An Act to provide for the authorisation of appropriation of moneys out of the Consolidated Fund of the State to meet the amounts spent on certain services and purposes during the financial year ended on the 31st day of March 1993 in excess of the amount authorised or granted for those services and purposes for that year. BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Fifty-fifth Year of the Republic of India as follows:- 1. Received the assent of the Governor on the 5th August, 2004 -Published in Tamil Nadu Government Gazette, Extraordinary, Part IV, Section 2, Issue No.207, Page 87-88, dated 5th August, 2004. 2. Vide T.N. Bill No.24 of 2004 - Published in Tamil Nadu Government Gazette, Extraordinary, Part IV, Section 1, Issue No.202, Page 111, dated 31st July 2004.

## 1. Short Title :-

This Act may be called the Tamil Nadu Appropriation (No. 5) Act, 2004.

# 2. Issue Of Rs.49,36,69,537 Out Of The Consolidated Fund Of The State For The Financial Year Ended On The 31St Day Of March 1993 :-

The sum specified in column (5) of the Schedule amounting in the aggregate to forty nine crores thirty six lakhs sixty nine thousand five hundred and thirty seven rupees shall be deemed to have been authorised to be paid and applied from and out of the Consolidated Fund of the State to meet the amount spent for defraying the charges in respect of the services and purposes specified in column (2) of the Schedule during the financial year ended on the 31st day of March 1993, in excess of the amount authorised or granted for those services and purposes for that year.

# 3. Appropriation :-

The sum deemed to have been authorised to be paid and applied from and out of the Consolidated Fund of the State under Section 2 shall be appropriated and shall be deemed to have been appropriated for the services and purposes specified in the Schedule in relation to the financial year ended on the 31st day of March 1993.

<u>SCHEDULE 1</u> THE SCHEDULE (See Sections 2 and 3)

	Services and purposes	Sums not exceeding		
Demand No.		Voted by the Legislative Assembly	Charged on the Consolidated Fund of the State	Total
1	2	3	4	5
		Rs.	Rs.	Rs.
2	State Excise Department		4,166	4,166
5	Stamps- Administration	27,15,256		27,15,256
7	State Legislature	8,37,330	1,80,578	10,17,908

11	District Administration		1,631	1,631
15	Police		12,11,641	12,11,641
18	Medical		82,272	82,272
19	Public Health	1,60,63,237	30,492	1,60,93,729
20	Agriculture	14,96,50,355		14,96,50,355
24	Industries	27,85,202		27,85,202
34	Urban Development	4,77,89,386		4,77,89,386
35	Civil Supplies	3,81,747		3,81,747
37	Public Works - Buildings	4,38,41,387	9,36,639	4,47,78,026
42	Pensions and other Retirement Benefits	5,24,62,270		5,24,62,270
44	Stationery and Printing	63,07,403		63,07,403
46	Compensation and Assignments	3,10,50,554		3,10,50,554
55	Capital Outlay on Irrigation		13,901	13,901
57	Capital Outlay on Roads and Bridges	35,68,278		35,68,278
60	Capital Outlay on Rural Industries	3,17,261		3,17,261
62	Loans and Advances by the State Government	13,34,38,551		13,34,38,551
	Grand Total	49,12,08,217	24,61,320	49,36,69,537